

Akbar....(Interruptions) What is there, Sir? What is wrong with it, if I read something from the Supreme Court judgement? Am I prohibited not to read the Supreme Court judgement?

Sir, I am only saying what the Supreme Court has said. What I am saying is that in this book, it is written that Bahadur Shah Zafar proclaimed death sentence for cow slaughterers. The West Bengal Government came in appeal to the Supreme Court against the judgement of the Calcutta High Court. This judgement was given 10 years back and under Section 12 of the Act, Mohammad Shah himself had said that cow slaughtering is not a religious purpose. This is what the Calcutta High Court had said. The West Bengal Government of the Communist Party had come in appeal to the Supreme Court against this judgement and they asserted in the Supreme Court that it is a religious rite and that this judgement is against 80 crore people of India. It was asserted by them time and again. It is there on record. I can read it...(Interruptions)

MR. SPEAKER : Lodhaji, I will go through the record.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Sir, can he not read the Supreme Court judgement?

MR. SPEAKER : I am not arguing with you. I am talking to him. I do not want to talk to each one of you.

SHRI GUMAN MAL LODHA : Sir, this is the judgement of the Supreme Court. I am saying that in the Supreme Court, the West Bengal Government of the Communist Party came in appeal against the Calcutta High Court judgement...(Interruptions)

13.00 hrs.

MR. SPEAKER : Mr. Lodhaji, please take your seat. Many Members in the House have a feeling that what you are saying is really not going to be helpful to the country. You please respect their feelings.

(Interruptions)

SHRI GUMAN MAL LODHA : Sir, I was only pointing out, that the judgement of the Supreme Court says so.

MR. SPEAKER : They are not arguing it, please.

SHRI GUMAN MAL LODHA : They have challenged it for 10 long years. They continued to have this *Qurbani*. Is this your philosophy? You say that cow slaughter must not be allowed. You did not say this earlier. Why do you say it is not there? When the High Court gave a judgement, you should have accepted it...(Interruptions)

MR. SPEAKER : Now, it is over please.

SHRI GUMAN MAL LODHA : I contradict the allegations which have been made by Mr. Chatterjee. I submit that after the matter has been taken up now in this House and yesterday they made the commitment,

I would even now expect that they would implement the Supreme Court judgement, both in letter and spirit. Whatever I have said, I have said what had happened in Shri Jyoti Basu's meeting in the Writers' Building. There is nothing wrong in it and he also knows it. That is why, he said today that in Writers' Building, there was two hours conference for this purpose. I would, therefore, say that the Supreme Court judgement must be respected and if they respect it even now, I would thank them for this.

13.02 hrs.

PAPERS LAID ON THE TABLE

Report of the Comptroller and Auditor General of India - Union Government (No. 4 of 1994) — (Commercial)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Ajit Singh, I beg to lay on the Table : a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 4 of 1994) — (Commercial) — Central Warehousing Corporation, under article 151 (1) of the Constitution.

[Placed in library. See No. LT 7527/95]

Notification under Standards of Weight and Measures Act, 1976

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Buta Singh, I beg to lay on the Table : a copy each of the following Notifications (Hindi and English versions) issued under section 83 of the Standards of Weights and Measures Act, 1976 :

- (1) G.S.R. 303 (E) published in Gazette of India dated the 30th March, 1995 making certain amendments in the Notification No. G.S.R. 863 (E), dated the 14th December, 1994.
- (2) G.S.R. 304 (E) published in Gazette of India dated the 30th March, 1995 making certain amendments in the Notification No. G.S.R. 696 (E), dated the 20th September, 1994.
- (3) G.S.R. 305 (E) published in Gazette of India dated the 30th March, 1995 making certain amendments in the Notification No. G.S.R. 314 (E), dated the 12th March, 1994.

[Placed in Library. See No. LT 7528/95]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : Sir, on behalf of Shri Kamal Nath, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest management, Bhopal, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7529/95]

Annual Report and Review on the Indian Institute of Forest Management, Bhopal for 1993-94 and Statement Showing reasons for delay in these papers

Report of the Comptroller and Auditor General of India-Union Government Work (No. 2 of 1995) for the year ended 31st March 1974 (Civil) etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to lay on the Table :

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 1995) for the year ended the 31st March, 1994 (Civil).
[Placed in Library. See No. LT No. 7530/95]
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 1995) for the year ended the 31st March, 1995 (Railway).
[Placed in Library. See No. LT No. 7531/95]
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 8 of 1995) for the year ended the 31st March, 1994-Defence Services (Army and Ordinance Factories).
[Placed in Library. See No. LT No. 7532/95]
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 1995) for the year ended the 31st March, 1994-Defence Services-Air Force and Navy).
[Placed in Library. See No. LT No. 7533/95]

- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 1995) for the year ended the 31st March, 1994 (Other Autonomous Bodies).

[Placed in Library. See No. LT No. 7934/95]

- (2) A copy of the Appropriation Accounts, Indian Railways, for the year 1993-94, Part-I-Review (Hindi and English versions).

[Placed in Library. See No. LT No. 7935/95]

- (3) A copy of the Appropriation Accounts, Indian Railways, for the year 1993-94, Part-II-Detailed Appropriation Accounts (Hindi and English versions).

[Placed in Library. See No. LT No. 7936/95]

- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of the Indian Government, Railways, for the year 1993-94 (Hindi and English versions).

[Placed in Library. See No. LT No. 7937/95]

- (5) A copy of the Appropriation Accounts. (Union Government) of the Defence Services for the year 1993-94 (Hindi and English versions)

[Placed in Library. See No. LT No. 7938/95]

Annual Report and Review of the Working of Maharashtra Agro-Industries Development Corporation Ltd; Bombay for 1993-94 and Statement Showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : Sir, on behalf of Shri S. Krishna Kumar, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the companies Act, 1956 :
 - (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT No. 7539/95]

Annual Report and Review on the Working of Regional Engineering College, Warangal for 1993-94 and Statement Showing reasons delay in laying these papers etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library. See No. LT No. 7540/95]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library. See No. LT No. 7541/95]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library. See No. LT No. 7542/95]
- (7) (i) A copy the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the North-Eastern Hill University, Shillong, for the year 1992-93.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
[Placed in Library. See No. LT No. 7543/95]
- (9) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1992-93, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
[Placed in Library. See No. LT No. 7544/95]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
[Placed in Library. See No. LT No. 7545/95]
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 1993-94, together with Audit report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
[Placed in Library. See No. LT No. 7546/95]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur for the year, 1993-94.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
[Placed in Library. See No. LT No. 7547/95]
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year, 1993-94.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT No. 7548/95]

- (19) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1993-94, together with Audit Report thereon.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT No. 7549/95]

- (21) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volumes I and II) for the year 1993-94, together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT No. 7550/95]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year, 1993-94.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library. See No. LT No. 7551/95]

- (25) (i) The Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year, 1993-94.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above

[Placed in Library. See No. LT No. 7552/95]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1993-94.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year, 1993-94.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library. See No. LT No. 7553/95]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1993-94.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year, 1993-94

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library. See No. LT No. 7554/95]

- (31) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961 :

(i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1993-94, together with Audit Report thereon.

[Placed in Library. See No. LT No. 7555/95]

(ii) Annual Accounts of Indian Institute of Technology, Kharagpur, for the year 1993-94, together with Audit Report thereon.

[Placed in Library. See No. LT No. 7556/95]

13.03 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Twenty-eight Report

[English]

SHRI V.S. VIJAYARAGHAVAN (Palghat) : Sir, I beg to present the Twenty-eighth Report (Hindi and English versions) of the Committee on Government Assurances.

13.03½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Nineteenth Report

[English]

SHRI AMAL DATTA (Diamond Harbour) : Sir, I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.